CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 417/MP/2024

- Subject : Petition under Section 79 (1) (a) & 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement Dated 24.8.2023, for of change in law and consequential approval determination mechanism of quantum and of compensation on account of change in law events.
- Petitioner : NTPC Limited
- Respondent : KSEB

Date of Hearing : 8.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon
- Parties Present : Shri Venkatesh, Advocate, NTPC Shri Suhail Buttan, Advocate, NTPC Shri Vineet Kumar, Advocate, NTPC Shri Nikunj Bhatnagar, Advocate, NTPC Ms. Surbhi Kapoor, Advocate, NTPC Shri Rithvik Mathur, Advocate, KSEB

Record of Proceedings

At the outset, the proxy counsel for the Respondent requested an adjournment as the arguing counsel was not available. This request was not opposed by the learned counsel for the Petitioner. Based on the consent of the parties, the hearing in this matter was adjourned.

2. The Commission, while adjourning the matter, observed that the Respondent has not appeared on previous two hearings and today an adjournment is being sought on the third date, and further specified that it is the last opportunity being given to the Respondent and if none appears on next date, the matter shall be decided *ex parte*.

3. The matter shall be listed for hearing on **5.8.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

